

**NATIONAL COMPANY LAW TRIBUNAL**

**NEW DELHI BENCH**

CP No. 03/97/ND/17

**CORAM:**

**PRESENT: SH. S. K. MOHAPATRA  
HON'BLE MEMBER(T)**

**SMT. INA MALHOTRA  
HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW  
DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON  
08.12.2017**

**NAME OF THE COMPANY: Manminder Singh Narang Vs. M/s Three-N-  
Products Pvt. Ltd.**

**SECTION OF THE COMPANIES ACT: 97**

<b>S.NO.</b>	<b>NAME</b>	<b>DESIGNATION</b>	<b>REPRESENTATION</b>	<b>SIGNATURE</b>
	For the Petitioner:	Mr. Pawan Sharma, Advocate		
	For the Respondent:	Mr. Manish Raj, CP for ROC, Delhi Ms. Lakshmi Gurung, Standing Counsel for the Income Tax Department with Ms. Easha Kadian, Advocate		

**ORDER**

Ld. Counsel for the Petitioner submits that of Directors have been disqualified and therefore the Board has been suspended. The present petition is for holding the AGM for the Financial Year ending 2014. Keeping in view the prayer made in the petition, the amended petition be filed.

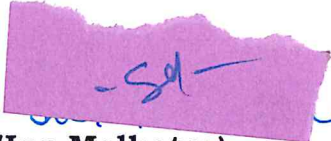
Let notice be effected on the ROC and each of the shareholders.

To come up on 9<sup>th</sup> January, 2018 for further proceedings.

Affidavit of service be filed.



**(S. K. Mohapatra)  
Member (T)**



**(Ina Malhotra)  
Member (J)**